

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Allahabad : Dated this 16th day of November, 2000
Original Application No.687/2000

CORAM :-

Hon'ble Mr. Rafiquddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

Hari Kumar Yadav S/o Late Shri Gama Singh Yadav,
Working as Junior Draftsman, Office of the Chief,
Engineer, North Central Railway, Allahabad.
(Sri Rakesh Verma, Advocate)

. . . . Applicant

Versus

1. Union of India through the
General Manager, South Eastern Railway,
Calcutta.
2. The Divisional Railway Manager (P),
South Eastern Railway,
Chakradharpur Division,
Chakradharpur.
3. The Senior Divisional Personnel Officer,
South Eastern Railway, Chakradharpur Division,
Chakradharpur.
4. Shri K.V.R. Murty,
Working as Head Draftman under
Senior Divisional Engineer,
South Eastern Railway,
Chakradharpur Division,
Chakradharpur.

(Sri A.K. Gaur, Advocate)

. . . . Respondents

ORDER (O_r_a_l)

By Hon'ble Mr. Rafiquddin, J.M.

The applicant has sought a direction to be issued
to the respondent no.2 to consider and promote the

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petitioner on the post of Senior Draftman in the pay scale Rs.5000-8000 w.e.f. 21-1-1997 and to the post of Head Draftman in the pay scale of Rs.5500-9000 w.e.f. from the month of December, 1999 when the respondent no.4 being junior was promoted.

2. In brief the case of the applicant is that he is senior to Sri KVR Murty, respondent no.4, who has now been promoted to the post of Senior Draftman w.e.f. 21-1-1997 and Head Draftman from December, 1999.

3. The respondents vide Para 9 of their counter affidavit have clearly stated that the applicant as well as similarly situated Draftmen working in the Project Organisation and holding lien were advised vide letter dated 27-3-2000 that they would be allowed proforma seniority and proforma fixation of pay from the date of promotion of their juniors, however, subject to their suitability for different promotions subject to rules. It is further stated that the applicant ^{has also} ~~alleged~~ appeared in the supplementary written test held on 22-7-2000-

4. Learned counsel for the applicant concedes that in view of the submission made by the respondents in the counter affidavit, the OA may be disposed of with the direction to the respondents to declare the result of written test held for the promotion to the post of Senior Draftman held on 22-7-2000. We accordingly dispose of this OA with direction to the respondent no.2 to declare the result of the aforesaid written examination as early as possible, but not later than three months. There shall be no order as to costs.

 
Member (A) Member (J)

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